

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH**  
**COURT-IV**

6. IA 1734(MB)2024  
IA 1736(MB)2024  
IN  
C.P. (IB)/4479(MB)2019

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **18.04.2024**

Name of the Party: Inventure Fincance Private Limited  
Vs  
Mahabali Innovative Technoliges Private  
Limited

Section 7 of Insolvency and Bankruptcy Code, 2016 Rule 11 of NCLT Rules,  
2016

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**ORDER**

1. Ms. Pinki, Ld. Counsel for the Applicant/ Liquidator present through virtual mode.  
**IA 1734(MB)2024**
2. This is an application filed under Regulation 15 of IBBI (Liquidation Process) Regulations, 2016 by the Applicant to place on record Quarterly Progress Report. The same is taken on record to that effect.
3. In view of above, the present Application is **allowed** and disposed of.  
**IA 1736(MB)2024**
4. This is an application filed under Regulation 15 of IBBI (Liquidation Process) Regulations, 2016 by the Applicant to place on record Quarterly Progress Report. The same is taken on record to that effect.
5. In view of above, the present Application is **allowed** and disposed of.

Sd/-

**ANU JAGMOHAN SINGH**  
**Member (Technical)**

/Dubey/

Sd/-

**KISHORE VEMULAPALLI**  
**Member (Judicial)**